



GOVERNMENT OF MAHARASHTRA
LAW AND JUDICIARY DEPARTMENT

BOMBAY ACT No. XII OF 1888.

**THE CITY OF BOMBAY MUNICIPAL
(SUPPLEMENTARY)
Act, 1888.**

(As modified up to the 30th April 2013)



PRINTED IN INDIA BY THE MANAGER, GOVERNMENT PHOTOZINCO PRESS, PUNE
AND PUBLISHED BY THE DIRECTOR, GOVERNMENT PRINTING AND STATIONERY,
MAHARASHTRA STATE, MUMBAI - 400 004.

2013

[Price—Rs. 8/-]

THE CITY OF BOMBAY MUNICIPAL (SUPPLEMENTARY) ACT, 1888.

—————
CONTENTS.

PREAMBLE

SECTIONS.

1. Confirmation of the City of Bombay Municipal Act, 1888, so far as regards Benches, Magistrate and Court of Small Causes.
2. *[Repealed.]*
3. Appeal to the Bombay High Court from certain orders of the Chief Judge of the Bombay Small Cause Court.
4. Appeal to the Bombay High Court from orders of Presidency Magistrates in Bombay.
5. Period of limitation for appeals to the Bombay High Court under the two last foregoing sections.

ACT No. XII OF 1888.¹

[THE CITY OF BOMBAY MUNICIPAL (SUPPLEMENTARY) ACT, 1888.]

[12th October 1888]

Repealed in part by Bom. 76 of 1948.

**An Act to supplement certain provisions of the ²City of Bombay
Municipal Act, 1888² * * * ***

WHEREAS, it is expedient to supplement by legislation in the Council of the Governor General for making Law's and Regulations certain provisions of the ²City of Bombay Municipal Act, 1888² * * * *; It is hereby enacted as follows:-

1. The ²City of Bombay Municipal Act, 1888 * * * * shall, so far as regards--
- Bom. III of 1888. (a) the jurisdiction thereby conferred upon Appellate Benches of Municipal Authorities and upon Presidency and other Magistrates and Courts of Small Causes or any Judge of such a Court and
- (b) the decisions, orders and other proceedings of those Benches, Magistrates and Courts or of any such Judge,
- be as valid as if they had been passed by the ³[Central Government] at a meeting for the purpose of making Laws and Regulations.
2. [Reference of questions by the Chief Judge of the Bombay Small Cause Court to the Bombay High Court.] Rep. Bom. LXXVI of 1948.
3. (1) An appeal shall lie to the High Court of Judicature at Bombay from a decision passed by the Chief Judge of the Court of Small Causes of ³Bombay under section 503 or section 504 of the ²City of Bombay Municipal Act, 1888, when the amount of the claim in respect of which the decision is passed exceeds two thousand rupees.
- Bom. III of 1888. (2) The provisions of the ⁴Code of Civil Procedure with respect to appeals from original decrees shall, so far as they can be made applicable, apply to appeals under sub-section (1) and orders passed therein by the High Court may, on application to the Chief Judge of the Court of Small Causes, be executed by him as if they were decrees made by himself.
- (3) A decision passed by the Chief Judge of the Court of Small Causes of ³Bombay under section 503 or section 504 of the ²City of Bombay Municipal Act, 1888, shall, if an appeal does not lie therefrom under sub-section (1), be final.
- Bom. III of 1888. 4. (1) An appeal shall lie to the High Court of Judicature at Bombay from an order passed by a Presidency Magistrate under section 515 of the ²City of Bombay Municipal Act, 1888.
- Bom. III of 1888. (2) The High Court may, from time to time, make rules for regulating the admission of appeals under sub-section (1) and the procedure to be followed in the adjudication thereof.

Confirmation of the ²City of Bombay Municipal Act, 1888.

So far as regards Benches Magistrates and Courts of small Causes.

Appeal to the Bombay High Court from certain orders of the Chief Judge of the Bombay Small Cause Court.

Appeal to the Bombay High Court from orders of Presidency Magistrate in Bombay.

¹ For Statement of Objects and Reasons, see *Gazette of India*, 1888, Pt. V., p. 70 ; and for Proceedings in Council see *ibid*, Pt. VI, pp. 99 and 107. The short title was given by Bom. 2 of 1921.

² The words relating to the Calcutta Municipal Consolidation Act, in the title and preamble and in Section 1 were repealed by the Calcutta Municipal Act, 1899 (Bom. Act 3 of 1899), Bengal Code.

³ The words "Central Government" were substituted for words "Governor General of India in Council" by the Adaptation of Indian Laws Order in Council.

⁴ See now Act 5, of 1908.

£. Short title of this Act now reads as "the Mumbai Municipal Corporation Act" vide Mah. 25 of 1996, s.2, Sch.

\$. The name of the "City of Bombay" is restored as "Mumbai" *ibid*.

(3) When an appeal has been preferred to the High Court under this section, the Municipal Commissioner for the ^sCity of Bombay shall defer action upon the order of the Preeidecy Magistrate until the appeal has been disposed of.

(4) But, when the appeal has been disposed of, he shall forthwith give effect to the order passed therein by the High Court or if the order of the Presidency Magistrate has not been disturbed by the High Court, then to his order.

(5) When disposing of an appeal under this section, the High Court may direct by whom the costs of the appeal are to be paid and whether in the whole or in what part or proportion.

(6) Costs so directed to be paid may, on application to a Presidency Magistrate, be recovered by him, in accordance with the direction of the High Court, as if they were a fine imposed by himself.

Period of limitation for appeals to the Bombay High Court under the two last foregoing sections.

5. An appeal to the High Court of Judicature at Bombay under either of the two last foregoing sections shall, for the purposes of No. 156 of the Second Schedule to the ¹Indian Limitation Act, 1877 be deemed to be an appeal under the Code of Civil Procedure in a case not provided for by No. 151 and No. 153 of that Schedule. ^{XV of 1877.}

¹ See now article "116" of the Limitation Act, 1963 (36 of 1963).

§ The name of the "City of Bombay" has been restored as "Mumbai" *vide* Mah. 25 of 1996, s.2, Sch.

**Maharashtra Government Publications
can be obtained from—**

* **THE DIRECTOR,**

GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS
Maharashtra State,
Netaji Subhash Road, Mumbai-400 004.
Phone-(022) 23632693, 23630695, 23631148, 23634049.

* **THE MANAGER,**

GOVERNMENT PHOTOZINCO PRESS AND BOOK DEPOT
5, Photozinco Path, Near G.P.O.,
Pune-411 001.
Phone-(020) 26125808, 26124759, 26128920.

* **THE MANAGER,**

GOVERNMENT PRESS AND BOOK DEPOT
Civil Lines, Nagpur-440 001.
Phone-(0712) 2522615.

* **THE SUPERVISOR,**

GOVERNMENT STATIONERY STORE AND BOOK DEPOT.
Shaha Ganj, Near Gandhi Chowk,
Aurangabad-431 001.
Phone-(0240) 2331468.

* **THE MANAGER,**

GOVERNMENT PRESS AND STATIONERY STORES
Tarabai Park, Kolhapur-416 003.
Phone-(0231) 2650402, 2650395.

AND THE RECOGNISED BOOKSELLERS.
